

National Company Law Tribunal

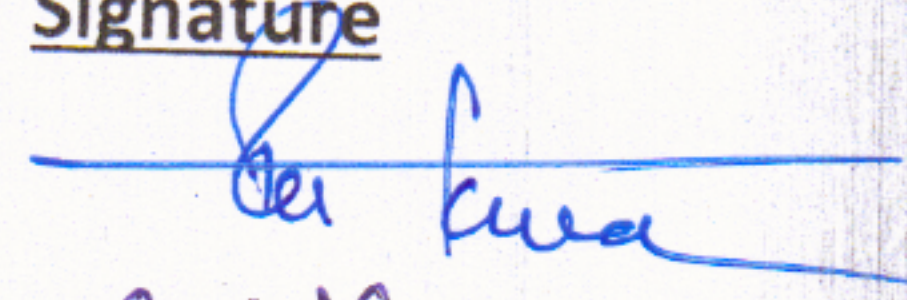
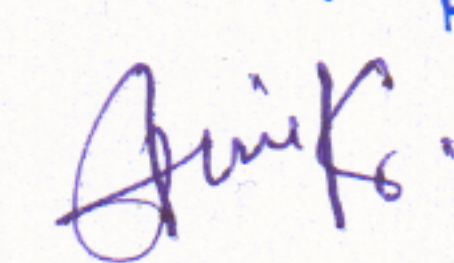
Allahabad Bench

CP NO. 83/241-244

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 03.04.2017

NAME OF THE COMPANY: M/S SARTHAK VANIJYA INDIA PVT LTD

SECTION OF THE COMPANIES ACT: 241/244 of Companies Act, 1956

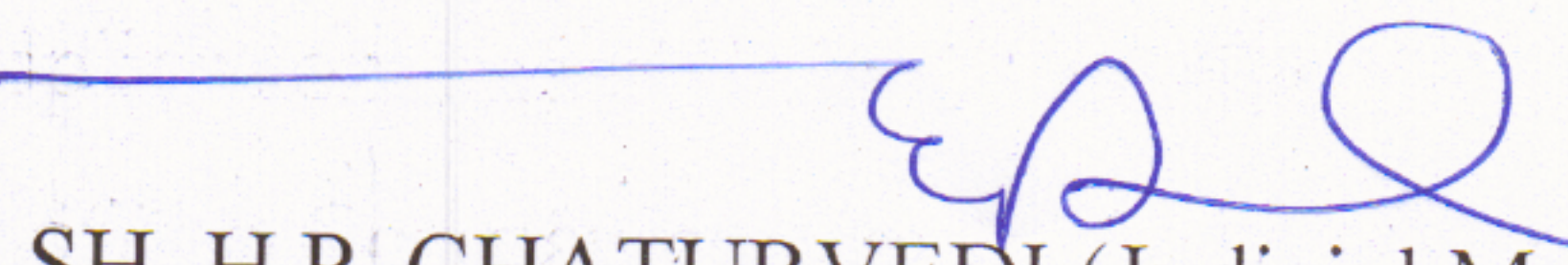
<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	R K TANDON	PCS	Respondent 1, 2 & 3	
2.	Anil Kumar	PCS	Petitioner & 5	

Order dated 03.04.2017

CP No. 83/241-244 M/s Sarthak Vanijya India Pvt Ltd

Parties are represented by their respective counsel & PCS. The respondent company files reply to company application under Rule 11 of the NCLT Rule read with Section 241, 242 and 244 of the Companies Act, 2013. A copy of this application be served to company petitioner as well as to Practising Company Secretary. The case is now fixed for reply in the pending C.As. Meanwhile the Registry is directed to give number to the present CA as well as to the intervene application filed by third party e.g. G.S. Hind Mazdoor Sabha. The matter is fixed for hearing in pending CA and intervenor application.

The matter be listed on 20.04.2017.


SH. H.P. CHATURVEDI (Judicial Member)